GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1567
TO BE ANSWERED ON 09.02.2026

Reports on Periodic Environmental Compliance and Monitoring

1567. SHRI PUSHPENDRA SAROJ:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a)   the details of projects in Uttar Pradesh that were required to submit periodic environmental compliance and monitoring reports granted Environmental Clearance during the last five years, sector-wise;
(b)   the number of such projects that failed to submit reports on time or submitted incomplete, inaccurate or deficient reports;
(c)   whether independent verification or field inspections were undertaken by the Regional Offices of the Ministry to validate self-reported compliance data;
(d)   the action taken against projects with repeated non-compliance, false reporting or environmental violations including suspension of clearances or penalties; and
(e)   the measures taken to strengthen post-clearance monitoring, third-party verification and enforcement capacity in the said State to ensure that environmental approvals translate into actual compliance on the ground?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (e) The Ministry of Environment, Forest and Climate Change (MoEF & CC), through its Regional Offices, undertakes post-Environmental Clearance (EC) monitoring and compliance verification of projects granted ECs. During the last five years (upto 30.09.2025), 148 projects / activities in the State of Uttar Pradesh were granted Environmental Clearances by the Ministry. Sector-wise ECs granted during last five years by MoEF & CC for the projects pertaining to State of Uttar Pradesh are given in Annexure I.

As per the Environment Impact Assessment Notification, 2006, as amended, it is mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions to the regulatory authority concerned through the PARIVESH portal. Based on the records available on the PARIVESH portal, out of 148 projects, which were required to submit their half yearly compliance report by the 1st Dec, 2025, 111 no. of projects have filed their reports. For instances of delayed submission or submission of incomplete or deficient reports, regular follow up is done through reminders and directions are also issued to project proponents. Further, the Regional Offices carry out random inspections and review of six-monthly compliance reports to validate self-reported compliance.

Further, the environmental non-compliance are addressed as per provisions under Section 5, 15 and 19 of Environment (Protection) Act, 1986 and Rule 4 of Environment (Protection) Rules, 1986. The implementation of these provisions are guided by Standard Operating Procedure (SoP) established vide

Office Memorandum dated 25.11.2022 for post environmental clearance monitoring and Compliance of projects, which prescribes the mechanism for taking action with respect to the observed non-compliance, including procedure of seeking clarification, issuing Show Cause Notice and concluding action. Recently, the Ministry has also notified Environment Audit Rules, 2025 to strengthen the environmental compliance framework for projects operating under various environmental laws. Besides, the State Pollution Control Boards are also empowered to take remedial actions in cases of violation of Consent to Operate and Consent to Establish conditions in accordance with Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

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Annexure-I referred to in Reply to Part (a) to (e) of Lok Sabha Unstarred Question No. 1567 due for reply on 09.02.2026 regarding reports on Periodic Environmental Compliance and Monitoring

Sector-wise Environment Clearances (ECs) granted during last five years up to 30.09.2025 by MoEF&CC for the projects pertaining to State of Uttar Pradesh

S. No.	Financial Years	Sector-wise classification					Total
		Industry	Non Coal Mining	Coal Mining	Thermal	Infra	
1.	2021-22	20	1	0	0	1	22
2.	2022-23	21	1	3	0	3	28
3.	2023-24	32	0	2	2	11	47
4.	2024-25	27	0	2	3	5	37
5.	2025-26 (up to 30.09.2025)	6	0	2	2	4	14
	Total	106	2	9	7	24	148

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